



ব্রিটিশ কাউন্সিল এবং রাজ্য সরকারের উচ্চশিক্ষা দপ্তরের সাংবাদিক বৈঠকে ব্রাত্য বসু, মণীশ জৈন, বোবাঞ্জন চক্রবর্তী, সুজানা টোমাসি, ঋত্বিকা দশ প্যাট্রিক ও মার্টিন হোপ।

বৃহস্পতিবার। ছবি: বিজয় সেনগুপ্ত

পড়ুয়া আদান-প্রদান, গবেষণা, যৌথ ডিগ্রি রিটেনের সঙ্গে

আজকালের প্রতিবেদন

ব্রিটেনের একাধিক বিশ্ববিদ্যালয়ের যৌথ ডিগ্রি, পড়ুয়া আদান–প্রদানসহ একাধিক বিষয়ে একযোগে কাজ করবে রাজ্যের উচ্চশিক্ষা দপ্তর। সম্প্রতি বাংলা বিশ্ব বাণিজ্য সম্মেলনে ব্রিটেনের একাধিক বিশ্ববিদ্যালয়ের সঙ্গে রাজ্যের বিভিন্ন বিশ্ববিদ্যালয়ের একাধিক সমঝোতা পত্র বা মডি স্বাক্ষর হয়েছে। তারই প্রেক্ষিতে বৃহস্পতিবার ব্রিটিশ কাউন্সিল আয়োজিত এক অনুষ্ঠানে ব্রিটেনের ৬টি বিশ্ববিদ্যালয়ের প্রতিনিধিদের সঙ্গে ‘স্টাডি ইউকে’ শীর্ষক আলোচনায় অংশ নেন শিক্ষামন্ত্রী ব্রাত্য বসু। রাজ্যের যে শিক্ষা প্রতিষ্ঠানগুলির উপাচার্য এবং প্রতিনিধিরা উপস্থিত ছিলেন সেগুলি হল, কলকাতা, যাদবপুর, রাজ্য প্রযুক্তি বিশ্ববিদ্যালয় বা ম্যাকাউট, ডায়মন্ড হারবার মহিলা বিশ্ববিদ্যালয়, বর্ডুডা, বি সি যার কলেজ অফ ইঞ্জিনিয়ারিং, আইআইইএসটি বিশ্বপুর, আইআইএসবার কলকাতা, আইএসআই। যে বিষয়গুলি নিয়ে আলোচনা হয় সেগুলি

হল, উচ্চশিক্ষার আন্তর্জাতীকরণ, গবেষণা, যৌথ বা ডুয়াল ডিগ্রি, পড়ুয়া আদান–প্রদান, শিক্ষায় লগি ইত্যাদি। এই অনুষ্ঠানে শিক্ষামন্ত্রী বলেন, কেন্দ্রীয় সরকারের সদিচ্ছা থাকলে ব্রিটেনের বিশ্ববিদ্যালয়গুলিও এ রাজ্যে তাদের কার্যক্রম খুলতে পারবে। প্রসঙ্গত, জাতীয় শিক্ষানীতিতে বিদেশের বিশ্ববিদ্যালয়গুলির এ দেশে ক্যাম্পাস খোলার বিষয়টির উল্লেখ রয়েছে। শিক্ষামন্ত্রী বলেন, এ বিষয়ে কেন্দ্রের আরও উদ্যোগ নেওয়া উচিত। ভারতীয় শিক্ষানীতি নিয়ে ইতিমধ্যেই একটি কমিটি গড়েছে রাজ্য। সূত্রের খবর, চলতি মাসেই এই কমিটির রিপোর্ট জমা দেওয়ার কথা। সেই রিপোর্টের ভিত্তিতেই জাতীয় শিক্ষানীতি রাজ্যে লগু করা নিয়ে পরবর্তী সিদ্ধান্ত নেওয়া হবে। এদিনের অনুষ্ঠানে যাদবপুরের উপাচার্য সুরঞ্জন দাস, কলকাতা বিশ্ববিদ্যালয়ের সহ–উপাচার্য (শিক্ষা) আশিস চ্যাটার্জি, ম্যাকাউটের উপাচার্য সেকত মৈত্র, শিক্ষা সচিব মণীশ জৈন, ব্রিটিশ কাউন্সিলের পূর্ব ও উত্তর–পূর্বের অধিকর্তা দেবাঞ্জন চক্রবর্তী–সহ অন্য সদস্যরা উপস্থিত ছিলেন।

বাংলা ভাগ নিয়ে বাইরে কথা নয়, নির্দেশ নাড্ডার

আজকালের প্রতিবেদন

কখনও উত্তরবঙ্গ তো কখনও জঙ্গলমহলা। নিজেদের মতো করে বাংলা ভাগ করে নিয়ে যখন তখন আলিপুরকা মন্ডবা করে চলেছেন রাজ্য বিজেপির নেতারা। এ নিয়ে প্রতিবাদে সরব হয়েছেন রাজ্যবাসী। সমালোচনার মুখব হিয়েছেন। পরিস্থিতি ধামা চাতে রাজ্য নেতাদের মুখ বন্ধ রাখার পরামর্শ দিলেন বিজেপির সর্বভারতীয় সভাপতি জে পি নাড্ডা। রাজ্য সফরে এসে দলের প্রকাশনা বলা যাবেন না। প্রসঙ্গত, বিভিন্ন সময়ে বিজেপি সাংসদ জন বার্মা ও জয়ন্ত রায়, বিধায়ক আনন্দময় বর্মন উত্তরবঙ্গকে আলাদা

রাজ্যের দাবি জানিয়ে এয়েছেন। যে মাসে যখন বাংলা সফরে এসেছিলেন অমিত শাহ, তখন তাঁর মঞ্চের আলাদা রাজ্যের দাবি জানিয়েছিলেন মাটিগালা–নকশালবাড়ির আনন্দময় বর্মন। জঙ্গলমহলের কয়েকটি জেলা এ নিয়ে আলাদা রাজ্যের দাবি তুলেছিলেন সৌমিত্র খাঁ। এ নিয়ে বিভিন্ন সময়ে

প্রতিবাদ হয়েছে।

এদিকে, দিলীপ ঘোষ ও সুকান্ত মজুমদারদের সন্ধ্যাত মেটাতে কড়া বার্তা দিলেন বিজেপির সর্বভারতীয় সাধারণ সম্পাদক সংগঠন বি এল সন্তোষ। রাজ্য সফরে এসে তিনি বলেছেন, কে দল ছাড়াইবে সেটা ধরে নিয়ে কাউকে সন্দেহ করা ঠিক নয়।

বিশ্বাসটাই আসল। যদি সবাইকে নিয়ে না চলেতে পার, তাহলে কীসের নেতা? বিজেপির রাজ্য নেতাদের একাংশ বলছেন, সন্তোষের তোপের নিশানা আসলে রাজ্য বিজেপি সভাপতি সুকান্ত মজুমদার, অতিভাত চক্রবর্তীরা। জানা গেছে, দলে উপদলীয় সন্ধ্যাত বন্ধ করতে কড়া নির্দেশ দিয়েছেন নাড্ডাও।

» রোদ্রর পুলিশ হেফাজতে

অসভা ইউটিউবার রোদ্রর রায়কে পুলিশ হেফাজতে পাঠাল ব্যাঙ্কশাল আদালত। বৃধবার তাকে গোয়া থেকে ধরে এনে আদালতে পেশ করা হয়। ১৪ জুন পর্যন্ত পুলিশ হেফাজতে থাকতে হবে রোদ্ররকে। সরকারি আইনজীবী বলেন, মজুমদারের মত প্রকাশের অধিকার আছে। কিছু কিছু ক্ষেত্রে এমন কিছু বলা যায় না, যা জনমানসে বিরূপ প্রতিক্রিয়া বা সামাজিক ভারসাম্য নষ্ট করে। মুখামন্ডী সম্পর্কে যা বলেছেন তা কখনই বলা উচিত নয়, বা বলা যায় না। তিনি একমুন্ডী মরিচ্ছে। আদালতে স্ত্রে জানা গেছে, তার বিরুদ্ধে ভারতীয় দণ্ডবিধির ৬টি ধারায় মামলা শুরু করেছে পুলিশ। কেন সে এ ধরনের অশালীন ইউটিউব বাজারে ছাড়াও, তা জানার চেষ্টা করছে পুলিশ।

বিজ্ঞপ্তি
শ্রী উত্তম পন্ডিত, পিতা স্বর্গীয় রামপ্রসাদ পন্ডিত, টিএসএল পদে সর্বশেষ তদানীন্তন গোয়ালজান (ও অ্যান্ড এম) বাব-উড়িশন, WBSEDCL-এ কর্মরত ছিলেন। গত ০৭.১০.২০০৬ থেকে ১২.০৭.২০০৫ অবধি কর্মস্থলে অনুপস্থিতির কারণে ০২.০৫.২০০৬ তারিখে তদানীন্তন সার্কেল ম্যানেজার, মূর্শিদাবাদ (ডি) সার্কেল [বর্তমানে মূর্শিদাবাদ রিজিডেন্স, WBSEDCL] কর্তৃক শ্রী পন্ডিতকে চার্জশীট করা হয়। সেই মতো, তাঁর বিরুদ্ধে আনীত অভিযোগের বিষয়ে একটি তদন্ত কমিটি গঠন করা হয়েছিল এবং ১৮.০৩.২০০৯ তারিখে তদানীন্তন জোনাল ম্যানেজার, বরমমপুর (ডি) জোনাল WBSEDCL কর্তৃক শাস্তির আদেশনামা জারি করা হয়।
পাশাপাশি, এটাও লক্ষ্য করা যাচ্ছে, যে শ্রী পন্ডিত তাঁর যতার্থ আধিকারিকের কোনও অনুমতি ছাড়াই ১০.০৪.২০০৮ থেকে আজ অবধি কাজে অনুপস্থিত আছেন যেটা WBSEDCL সার্ভিস রুলের পরিপন্থী।
বর্তমানে অনুপস্থিত কর্মী, শ্রী উত্তম পন্ডিত কে নির্দেশ দেওয়া হচ্ছে তিনি যেন ES&ER-II, WBSEDCL, বিদ্যুৎ ভবন, কলকাতা-৭০০০১১ দপ্তরের অধিকারিকের সম্মুখে অবিরোধে এই বিজ্ঞপ্তি প্রকাশের ১৫ (পনেরো) দিনের মধ্যে আত্মপক্ষ সমর্থনের জন্য উপস্থিত হন। অন্যথায় ধরে নেওয়া হবে যে উপরোক্ত বিষয়ে তাঁর কোনও বক্তব্য নেই এবং এই পরিপ্রেক্ষিতে WBSEDCL কর্তৃপক্ষ ভবিষ্যতে অন্যমো্যায় হয়ে, কোনওরূপ যোগাযোগ ছাড়াই একতরফা চূড়ান্ত সিদ্ধান্ত নিতে বাধ্য থাকবে।

১) দলব বিজ্ঞপ্তির তারিখ	২) দলব বিজ্ঞপ্তির তারিখ ৩) দাবির বিরুদ্ধে অর্থাৎ
১) ২৭.০১.২০২২	২) ০৮.০৬.২০২২
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৫) ২২.০৭.২০১৩.৮০	৬) ২২.০৭.২০১৩.৮০
৭) ২২.০৭.২০১৩.৮০	৮) ২২.০৭.২০১৩.৮০
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Remarks on the Prophet do not reflect views of govt. — India

New Delhi, June 9 (PTI): Facing widespread anger in the Arab countries over the controversial comments on Prophet Mohammad, India on Thursday said it has made it clear that the remarks do not reflect the views of the government.

"We have made it pretty clear that tweets and comments do not reflect views of government," External Affairs Ministry Spokesperson Arindam Bagchi said at a media briefing.

This has been conveyed to our interlocutors as also the fact that action has been taken by the concerned quarters against those who made the comments and tweets. I really do not have anything additional to say on this," he said.

Asked about the claim in an Iranian readout that said that after Iranian Foreign Minister Hossein Amir-Abdollahian raised the issue of controversial remarks on Prophet Mohammad with NSA Ajit Doval on Wednesday, the latter said that offenders will be dealt with in such a way that others will learn a lesson, Bagchi said: "My understanding is that what you are referring to in a readout has been pulled down."

He was responding to a question on the issue.

The BJP on Sunday suspended its national spokesperson Nupur Sharma and the party's Delhi unit media head Naveen Jindal for allegedly making derogatory comments on the Prophet.

Mumbai court refuses one-day bail to Nawab Malik, Anil Deshmukh to vote in RS polls

Mumbai, June 9 (PTI): A special court here on Thursday rejected the pleas filed by Maharashtra minister Nawab Malik and former minister Anil Deshmukh seeking a day's bail to vote in the Rajya Sabha elections to be held on Friday.

Deshmukh and Malik, both senior NCP leaders, are currently lodged in jail in connection with different money laundering cases being probed by the Enforcement Directorate (ED).

The duo had last week filed applications seeking temporary bail before special judge R.V. Rode.

Arguments by all the parties, the court on Thursday refused temporary bail to Malik and Deshmukh.

The ED had opposed their bail, saying that prisoners do not have voting rights under the Representation of the People Act.

Deshmukh was arrested by the ED in November 2021 in a money laundering case.

Malik was arrested by the ED on February 23 this year in connection with a money laundering probe linked to the activities of fugitive gangster Dawood Ibrahim and his aides.

In the Rajya Sabha polls to six seats from Maharashtra,

every vote is crucial for the Shiv Sena-led Maha Vikas Aghadi (MVA), of which the NCP is a constituent, to get the Sena's second candidate-Sanjay Pawar-elected.

After more than two decades, the state will witness a contest in the Rajya Sabha polls as there are seven candidates in the fray for the six seats.

The ruling Shiv Sena has fielded two candidates, its MVA allies NCP and Congress have nominated one candidate each, while the opposition BJP has put up three candidates.

The contest lies between BJP's Dhanraj Patil and Shiv Sena's Sanjay Pawar.

Rajnath hands over 12 high-speed guard boats to Vietnam

New Delhi, June 9 (PTI): Defence Minister Rajnath Singh on Thursday handed over to Vietnam 12 high-speed guard boats built under a USD 100 million Line of Credit granted to the Southeast Asian country by India.

The boats were given by Singh at a ceremony in the Hong Ha shipyard amid increasing maritime security cooperation between the two sides to deal with Beijing's increasing military assertiveness in the South China Sea region.

The defence minister is on a three-day visit to Vietnam from June 8 to 10.

"It gives me great pleasure to join this historic ceremony marking the successful completion of the project to build 12 high-speed guard boats under the USD 100 million defence Line of Credit by India," he said at the event.

The initial five boats were manufactured at the L&T Shipyard in India and the remaining seven were built in the Hong Ha shipyard.

"I am confident that this will be a precursor to many more cooperative defence projects between India and Vietnam," Singh said.

"This project is a glowing example of our 'Make in India - Make for the World' mission," he added.

The defence minister said India would be "greatly pleased" if "close friends like Vietnam" become part of the country's transformation in the defence manufacturing sector.

He said the successful completion of the project, notwithstanding the COVID-19 pandemic, is a reflection of the commitment and professional excellence of the Indian defence manufacturing sector as also the Hong Ha shipyard.

In his address, Singh asserted that the Indian defence industry has substantially increased its capabilities under the 'Atmanirbhar Bharat' (self-reliant India) vision of Prime Minister Narendra Modi.

'Wrong economic policies of govt. have put burden of inflation on common people'

New Delhi, June 9 (PTI): Former Congress president Rahul Gandhi alleged on Thursday that the Modi government has not shown loyalty to the country or its people and warned that inflation will rise further in the coming days.

He said "wrong economic policies of the government have put the burden of inflation on the common people and it is becoming unbearable."

"There is a difference between loyalty and performance. The Modi government did not show loyalty to the country, or to the people. I am talking about inflation. If you think inflation will go down in the coming months, then you are under a misconception. Get ready for a fresh onslaught from the Modi government in the coming days," he said in a Facebook post in Hindi.

Gandhi said the Reserve Bank of India (RBI) has raised the Repo rate by 0.50 per cent and it now stands at 4.90 per cent.

According to the RBI, inflation is going to increase further in 2022-23, while retail inflation will remain at 6.7 per cent, he noted.

Delhi Police files FIRs against Sharma, Jindal and Owaisi

New Delhi, June 9 (PTI): Delhi Police has registered two FIRs - one against former BJP spokesperson Nupur Sharma and the other against 31 people, including AIMIM chief Asaduddin Owaisi and controversial priest Yati Narsinghanand - for allegedly spreading hate and hurting religious

sentiments, officials said on Thursday.

The two FIRs were registered Wednesday after an analysis of social media, they said.

Former Delhi BJP media unit head Naveen Kumar Jindal, who was expelled from the party over alleged remarks against Prophet Mohammad,

and journalist Saba Naqvi, are among the people named in the second FIR.

"The cases have been registered against those who were posting and sharing messages against the maintenance of public tranquility and were inciting people on the basis of divisive lines," a senior police officer said.

The cases have been registered under sections 153 (wantonly giving provocation with intent to cause riot), 295 (injuring or defiling place of worship with intent to insult the religion of any class), and 505 (statements conducing to public mischief) of the Indian Penal Code, he said.

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 1.6 of the Insolvency and Bankruptcy Code (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF GSA RETAIL LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor: GSA RETAIL LIMITED
2. Date of incorporation of corporate debtor: 01/05/2007
3. Authority under which corporate debtor is incorporated / registered: ROC - Kolkata
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor: U17103WB000000115118
5. Address of the registered office and principal office of corporate debtor: 11BF D T ROAD, NYC COMPOUND, KANAKPURI, KOLKATA - 700088
6. Insolvency commencement date in respect of corporate debtor: 07/06/2022
7. Estimated date of closure of insolvency resolution process: 05/10/2025
8. Name and registration number of the insolvency professional acting as interim resolution professional: VISHNU KUMAR TULSINIA, IBS/BA-001/VP-P01-428/2019-2025
9. Address and e-mail of the interim resolution professional: A-404, VP ENCLAVE, BAGHATI, KOLKATA - 700069, tulsinia@gsrmi.com
10. Address and e-mail to be used for correspondence with the interim resolution professional: ARDHANA BUILDING, 3RD FLOOR UNIT 210, P-2 NEW CT ROAD, KOLKATA - 700073, gsa.arp@gmail.com
11. Last date for submission of claims: 21/06/2022
12. Classes of creditors, if any, under clause (b) of sub-section (3) of section 21, mentioned by the interim resolution professional: Not Applicable
13. Names of insolvency professionals identified to act as authorized representatives of creditors in a class (These names for each class): (a) Relevant Forms and (b) Details of authorized representatives are available at: (a) <http://ibbi.gov.in/insolvency/insolvency> (b) Not Applicable
14. Notice is hereby given that the National Company Law Tribunal, Kolkata Bench, has ordered the commencement of a corporate insolvency resolution process of the GSA RETAIL LIMITED on 07/06/2022. The creditors of GSA RETAIL LIMITED are hereby called upon to submit their claims with proof of debt to the interim resolution professional at the address mentioned against entry No. 10.
15. Financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means.
16. A financial creditor, not being a secured creditor, as listed against entry No. 10, shall indicate its choice of authorized representative of the class (specify class) in Form CA.
17. Submission of false or misleading proofs of claim shall attract arrest under section 13 to act as authorized representative of the class (specify class) in Form CA.
18. Submission of false or misleading proofs of claim shall attract arrest under section 13 to act as authorized representative of the class (specify class) in Form CA.
19. Interim Resolution Professional: VISHNU KUMAR TULSINIA
20. GSA Retail Limited

Date: 08/06/2022
Place: Kolkata

NAGALAND UNIVERSITY
(A Central University Established by an Act of Parliament 1989)
Campus: Medziphema
School of Agricultural Sciences & Rural Development
Medziphema-797106 (Nagaland)

SAMIN/EST/E-102/2014-814 Dated: 07/06/2022.

WALK-IN-INTERVIEW

Interested Candidates are invited to attend the Walk-in-Interview for the post of Guest Faculty on contractual basis for the department of Entomology, SASRD, Nagaland University, Medziphema on 14th June 2022 at 11.00 AM in the School Conference Hall.

Sl. No.	Department	No. of Post	Honorarium	Eligibility Criteria
1.	Entomology	1	Rs. 1000/- per Lecture, Not exceeding Rs. 25,000/- per Month	M.Sc.(Ag) in Entomology from UGC/ICAR recognised Institutions/University with NET/Ph.D

N.B:

- The engagement is purely on contractual basis and does not confer any right to claim regular appointment in future.
- Candidates should bring a brief resume along with passport size photograph.
- TA/DA is not admissible for attending the Interview.
- Interview shall be held on 14th June 2022 at SASRD, Nagaland University, Medziphema Campus at 11.00 AM in the School Conference Hall.

Pro-Vice Chancellor

DG-1005

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Specialization in:
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B.Com (Honours)
Specialization in:
• Accountancy and Finance

BA (Honours)
• English • Political Science • Economics • Education • Linguistics & Translation Studies

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• Political Science • Economics • History • Education • Philosophy • Linguistics & Translation Studies

B.Com (General)
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• Financial Accounting • Business Law • Auditing • Corporate Accounting

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OFFICE OF THE JAKHAMA STUDENTS' UNION
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FELICITATION

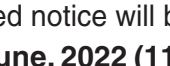
With immense pride and joy, We the Jakhama Students' Union would like to congratulate **Dr. Tepuhoto Khieya**, S/o of Lt. Mr. Holto Khieya and Mrs. Neikhe-u Khieya for being conferred Doctor of Philosophy (Ph.D) on the thesis "Body Composition, Physiology and Energy Expenditure among the Adult Anami of Nagaland" under the supervision of Dr. J.W. Dikhar, Department of Anthropology, North-Eastern Hill University, Shillong and **Dr. Kikoleho Richa**, S/o of Lt. Mr. Thinu Richa and Mrs. Medonele Richa for being conferred Doctor of Philosophy (Ph.D) on the thesis "In silico and In vitro studies of isothiocyanates for assessing their anticancer, antioxidant and antimicrobial activities" under the supervision of Prof. Upasana Bora Sinha, Department of Chemistry, Nagaland University.

The Jakhama Students' Union also congratulates **Miss. Vibhore Khieya**, D/o Mr. Kehosli Khieya and Mrs. Sweluhole Khieya for securing top 7 position in HSSLC (Science stream) conducted by the NBSE. Further, the Union congratulates all its student members who have successfully cleared the HSLC and HSSLC examination, 2022.

While congratulating them, the Jakhama Students' Union also expressed their happiness for bringing a good name to the Union through their milestone achievement and wished all of them success in their future endeavours.

Kulvi Zhotso
President
JSU

Kehozhol Noel Kulnu
Publicity and Information Secretary
JSU

 BR. RABINDRA SARANI 18, Rabindra Sarani, Poddar Court, Kolkata - 700 001	
E-mail : call@federalbank.co.in, Ph. No. 033 2237 1657	
Notice is hereby given for the information of all concerned and public in general that gold ornaments pledged with the following branches which were overdue for redemption and which have not been redeemed so far in spite of repeated notice will be sold by private sale by the respective branch from 15th June, 2022 (11.00 am) onwards.	
Name	Account Number
Aditya Agarwal	16236400005932
Aditya Agarwal	16236400009363
Aditya Agarwal	16236400009504
Aditya Agarwal	16236400009199
Aditya Agarwal	16236400007524
Pradip Jha	16236400005353
Vivek Kumar Singh	16236400009041
Sulagna Chakrabarti	16236400006435
Sulagna Chakrabarti	16236400005627
Sulagna Chakrabarti	16236400005635
Sulagna Chakrabarti	16236400006039
Sulagna Chakrabarti	16236400005619
Sashanka Ray Chowdhury	16236400005882
Jayanta Pal	16236400005973
Indraneel Mukherjee	16236400008712
Mir Sarfaraz Islam	16236400006773
Mir Sarfaraz Islam	16236400005171
Dipankar Chakraborty	16236400009017
Kapil Jaiswal	16236400007335
Kapil Jaiswal	16236400009355
Sandha Mandal	16236400005783
Md. Javed Akhter	16236400006450
Md. Javed Akhter	16236400007185
Nazia Hanif Agarwal	16236400008902
Nazia Hanif Agarwal	16236400008910
Sana Ahmed	16236400008456
Sana Ahmed	16236400009132
Farhan Ahmed Lari	16236400009181
Farhan Ahmed Lari	16236400009207
Farhan Ahmed Lari	16236400009264
Farhan Ahmed Lari	16236400009173
Farhan Ahmed Lari	16236400009223
Farhan Ahmed Lari	16236400009249
Farhan Ahmed Lari	16236400009256
Farhan Ahmed Lari	16236400009231
Farhan Ahmed Lari	16236400009215
Avijit Mohan Pal Chaudhuri	16236400008704
Nand Chowdhury	16236400008795
Nand Chowdhury	16236400008894
Anil Singh	16236400008837
Avirup Dey	16236400008662
Avirup Dey	16236400008746
Avirup Dey	16236400008589
Avirup Dey	16236400008647
Avirup Dey	16236400008779
Avirup Dey	16236400009314
Avirup Dey	16236400008944
Place : Kolkata Date : 10.06.2022	Manager Federal Bank Limited

PUBLIC ANNOUNCEMENT	
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) For the attention of the creditors of P. M. Garment Exports Private Limited	
RELEVANT PARTICULARS	
1. Name of corporate debtor	P. M. GARMENT EXPORTS PRIVATE LIMITED
2. Date of incorporation of corporate debtor	21.03.2011
3. Authority under which corporate debtor is incorporated / registered	ROC – Kolkata
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U18109WB2011PTC160972
5. Address of the registered office and principal office (if any) of corporate debtor	4, Ahmed Manmaji Street, Liluah, WB - 711204
6. Insolvency commencement date in respect of corporate debtor	07.06.2022
7. Estimated date of closure of insolvency resolution process	06.12.2022
8. Name and registration number of the insolvency professional acting as interim resolution professional	RAKESH DUGAR IBBI/IPA-001/IP-P01654/2019-2020/12892
9. Address and e-mail of the interim resolution professional, as registered with the Board	11C, Ram Mohan Dutta Road, Kolkata - 700 020. Mail id – card190376@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	11C, Ram Mohan Dutta Road, Kolkata - 700 020. Mail id – ca.rakeshdugar@gmail.com
11. Last date for submission of claims	21.06.2022 (14 days from the date of receipt of copy of order by IRP i.e 07.06.2022)
12. Classes of creditors, if any, under class (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of insolvency professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: http://bbi.gov.in/downloadform.html Physical address – NA
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the P. M. Garment Exports Private Limited on 07.06.2022. (Copy of the order received on 7.6.2022) The creditors of P. M. Garment Exports Private Limited, are hereby called upon to submit their claims with proof on or before 21.06.2022 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors may submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [specify class] in Form CA. Submission of false or misleading proofs of claim shall attract penalties.	
Name and Signature of Interim Resolution Professional : RAKESH DUGAR Interim Resolution Professional of P. M. Garment Exports Private Limited.	
Place : Kolkata Regd. No. : IBBI/PA/JN/II-P/01654/2019-2020/12892	

RELEVANT PARTICULARS	
1. Name of corporate debtor	GSA RETAIL LIMITED
2. Date of incorporation of corporate debtor	01/05/2007
3. Authority under which corporate debtor is incorporated / registered	ROC -Kolkata
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U17120WB2007PLC115418
5. Address of the registered office and principal office (if any) of corporate debtor	116F, B. T ROAD, NTC COMPOUND, KAMARHATI, KOLKATA - 700058
6. Insolvency commencement date in respect of corporate debtor	07/06/2022
7. Estimated date of closure of insolvency resolution process	03/12/2022
8. Name and registration number of the insolvency professional acting as interim resolution professional	VISHNU KUMAR TULSYAN IBBI/IPA-001/IP-201428-2019-2012525
9. Address and e-mail of the interim resolution professional, as registered with the Board	A-404, VIP ENCLAVE, BAGUATI, KOLKATA - 700059 vishnuk@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	ARADHANA BUILDING, 2ND FLOOR UNIT 210, P-2 NEW CT ROAD, KOLKATA - 700073 gsa.ctrp@gmail.com
11. Last date for submission of claims	21/06/2022
12. Classes of creditors, if any, under clause (b) of sub-section (5A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class. (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Kolkata Bench, has ordered the commencement of a corporate insolvency resolution process of the **GSA RETAIL LIMITED** on **07/06/2022**.

The creditors of **GSA RETAIL LIMITED** are hereby called upon to submit their claims with proof on or before **21/06/2022** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional:
VISHNU KUMAR TULSYAN
Interim Resolution Professional
GSA Retail Limited

Date: 08/06/2022

hypothecated vehicle taken possession by Bank will be sold on the basis of "As is where is, what is there is and without any recourse basis" in Auction on 24.06.2022 (Friday) to be held between 3:00 P.M. to 5:00 P.M. Offers are invited from the intending purchasers for sale of the under mentioned asset on the following terms & conditions.			
Sl. No.	A) Name of the Borrower & Loan Account Number B) Branch Manager Contact Number	Description of Vehicle	A) Reserve Price B) EMD C) Bid Incremental Amt. D) Parking
1.	(A) Smt. Santa Poddar A/c. No. 3053768000111 (B) Canara Bank Nagerbazar Branch Mobile No. 8334999320	Commercial Registration No. WB - 23D - 4750 Year of Make - 2015 Vehicle Name - LMV CAR SWIFT DZIRE TOUR-BS IV	A) Rs. 1,00,000.00 B) Rs. 10,000.00 C) Rs. 2,000.00 D) T. N. Singh Parking, Kidderpore
2.	(A) Bipul Sarkar A/c. No. 95027910000181 (B) Canara Bank Bourbouno Road Branch Mobile No. 6292245726	Commercial Registration No. WB - 05 - 2327 Year of Make - 2015 Vehicle Name - TATA MOTORS (TATA PL 912/49 WS BS IV)(BUS)	A) Rs. 297,000.00 B) Rs. 29,000.00 C) Rs. 2,000.00 D) Bengal Parking, Barasat
3.	(A) Bikash Thakur A/c. No. 254740001692 (B) Canara Bank Alipore 1 Branch Mobile No. 8334999305	Commercial Registration No. WB - 19G - 1190 Year of Make - 2014 Vehicle Name - TATA MOTORS LORRY LPT 2518/48 TC	A) Rs. 1,96,000.00 B) Rs. 19,000.00 C) Rs. 2,000.00 D) T. N. Singh Parking, Kidderpore
Date & Time of Auction: 24.06.2022 From 3:00 P.M. to 5:00 P.M. Last Date of EMD: 23.06.2022 upto 5:00 P.M.			
Terms and Condition : 1. The Vehicle can be inspected from 16.06.2022 to 22.06.2022 between 10.00 AM to 4.00 P.M. (Inspection will be done on working days) 2. The Place of auction is Canara Bank Regional Office – 1, 21, Camac Street, Bell's House, 4th Floor, Kolkata - 700016. 3. The Assets will be sold only for the purpose above the Reserve Price. 4. Intending bidders have to submit their bid offer letter along with valid KYC documents and proof of remittance of EMD by way of Bank Draft favouring Canara Bank, Kolkata in closed envelope by 23.06.2022, 5:00 P.M. 5. Bid offers below the reserve price will not be accepted. 6. The Vehicle will be handed over to the highest bidder on payment of balance amount within 7 Days from the date of auction sale. In case of failure to pay the balance amount, the EMD amount deposited shall be forfeited and no claim whatsoever will be entertained. 7. In case of single bidder the vehicle will be sold at minimum one incremental bid above the reserve price. 8. The unsuccessful bidder shall be entitled for the refund of the earnest money immediately after the auction is over. 9. Bank reserves the right to modify, cancel or withdraw the auction any time without giving any further notice. 10. Additional incidental expenses including the parking charges and statutory dues like road tax, insurance, packaging charges, etc are to be borne by the highest bidder. 11. Registration of the vehicle is bidder's responsibility. The respective Branch will deliver the vehicle and related papers after full payment of the bid money.			
Date : 10.06.2022 Place : Kolkata			Authorised Officer Canara Bank

(A Govt. of India Undertaking)
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AUDITED FINANCIAL RESULTS FOR THE PERIOD ENDED ON 31.03.2022

REVENUE ACCOUNT								
(Amount in Rs. Lakhs)								
Particulars	Fire		Marine		Miscellaneous		Total	
	For the period ended on 31.03.2022 (Audited)	For the Period ended on 31.03.2021 (Audited)	For the period ended on 31.03.2022 (Audited)	For the Period ended on 31.03.2021 (Audited)	For the period ended on 31.03.2022 (Audited)	For the Period ended on 31.03.2021 (Audited)	For the period ended on 31.03.2022 (Audited)	For the Period ended on 31.03.2021 (Audited)
Premiums Earned (Net)	92938.93	78199.61	14056.19	12854.21	1125271.67	1033094.50	1232266.79	1124148.32
Profit/Loss on sale/redemption of Investments	5531.02	7476.84	898.34	1259.91	75941.76	96347.27	82371.12	105084.02
Interest, Dividend & Rent - Gross	11795.18	11901.77	1915.76	2005.55	161949.58	153367.31	175660.52	167274.63
Other	0.00	0.00	0.00	0.00	874.19	36053.59	874.19	36053.59
(a) Contribution from the Shareholders' Account								
(i) Towards Excess Expenses of Management								
TOTAL (A)	110265.13	97578.22	16870.29	16119.67	1364037.20	1318862.67	1491172.62	1432560.56
Claims Incurred (Net)	82160.25	55764.94	13192.00	9543.90	1188780.66	904082.12	1284132.91	969390.96
Commission	10222.54	10782.67	1045.90	1536.47	71911.06	84424.07	83179.50	96743.21
Operating Expenses related to Insurance Business	21516.72	23006.48	2346.44	2595.78	256652.99	317860.56	280516.15	343462.82
Premium Deficiency								
Other:								
a. Exchange Loss	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
b. Provision for diminution in the value of Investments, amortisation of Premium on investments, and amount written off in respect of depreciated investments	361.83	483.41	58.77	81.46	4968.04	6229.33	5388.64	6794.20
TOTAL (B)	114261.34	99037.5	16643.11	13757.61	1522312.75	1312596.08	1653217.2	1416391.19
Operating Profit / Loss C = (A-B)	-3996.21	7540.72	227.18	2362.06	-158275.55	6266.59	-162044.58	16169.37
APPROPRIATIONS								
Transfer to Shareholders' Account	-3996.21	7540.72	227.18	2362.06	-158275.55	6266.59	-162044.58	16169.37
Transfer to Catastrophe Reserve	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
Transfer to Other Reserves (to be specified)	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
TOTAL (C)	-3996.21	7540.72	227.18	2362.06	-158275.55	6266.59	-162044.58	16169.37

BALANCE SHEET			
(Amount in Rs. Lakhs)			
Particulars	Schedule Ref. Form No.	AS AT 31-03-2022 (Audited)	AS AT 31-03-2021 (Audited)
SOURCES OF FUNDS			
SHARE CAPITAL	NL-8	937500.00	567500.00
SHARE APPLICATION MONEY PENDING ALLOTMENT			
RESERVES AND SURPLUS	NL-10	1530.03	1564.56
FAIR VALUE CHANGE ACCOUNT			
-SHAREHOLDERS FUNDS		25585.05	4071.14
-POLICYHOLDERS FUNDS		243653.93	174793.86
BORROWINGS	NL-11	89500.00	89500.00
TOTAL		1297769.01	837429.56
APPLICATION OF FUNDS			
INVESTMENTS - SHAREHOLDERS	NL-12	317304.47	67605.86
INVESTMENTS - POLICYHOLDERS	NL-12A	3021783.22	2860366.48
LOANS	NL-13	3261.33	3478.81
FIXED ASSETS	NL-14	54955.28	50911.77
DEFERRED TAX ASSET		0.00	0.00
CURRENT ASSETS			
Cash and Bank Balances	NL-15	68814.22	63292.49
Advances and Other Assets	NL-16	583187.39	737389.26
Sub Total (A)		652001.61	800681.75
DEFERRED TAX LIABILITY			
CURRENT LIABILITIES	NL-17	2741009.50	2768981.20
PROVISIONS	NL-18	672925.95	686720.54
Sub Total (B)		3413935.45	3455701.74
NET CURRENT ASSETS (C) = (A-B)		-2761933.84	-2655019.99
MISCELLANEOUS EXPENDITURE (to the extent not written off or adjusted)	NL-19	31552.32	47328.48
DEBIT BALANCE IN PROFIT AND LOSS ACCOUNT		630846.24	462758.15
TOTAL		1297769.01	837429.56

PROFIT AND LOSS ACCOUNT		
	(Amount in Rs. Lakhs)	
Particulars	For the period ended on 31.03.2022 (Audited)	For the Period ended on 31.03.2021 (Audited)
OPERATING PROFIT / (LOSS)		
(a) Fire Insurance	-3996.21	7540.72
(b) Marine Insurance	227.18	2362.06
(c) Miscellaneous Insurance	-158275.55	6266.59
INCOME FROM INVESTMENTS		
(a) Interest, Dividend & Rent - Gross	4151.78	0
(b) Profit on sale of investments	1946.86	0
(c) (Loss on sale/ redemption of investments)	0	0
(d) Amortization of Premium/Discount on Investments	-140.02	-40
OTHER INCOME (To be specified)	0	0
(a) Profit on Sale of other Asset	61.89	98.58
(b) Miscellaneous Income	2164.01	3378.58
(c) Exchange gain	89.06	0
(d) Others	0	0
TOTAL (A)	-153771.00	19646.53
PROVISIONS (other than taxation)		
(a) For diminution in the value of investments	-12.66	0
(b) For doubtful debts	4763.18	31991.69
(c) Others (To be specified)	0	0
OTHER EXPENSES		
(a) Expenses other than those related to Insurance Business	17.36	3.65
(b) Bad debts written off	0	0
(c) Interest on subordinated debt	7473.25	7473.25
(d) Expenses towards CSR activities	574.24	0
(e) Penalties	0	0
(f) Contribution to Policyholders' A/c	0	0
(i) Towards Excess Expenses of Management	874.19	36053.59
(ii) Others (please specify)	0	0
(g) Others (Please specify)	0	0
(i) Assets written off	0.58	0
(ii) Loss on Sale on Asset	6.04	13.36
(iii) Debenture related expense	0	9.06
(iv) others misc	0	75.18
(v) exchange Loss	0	326.13
TOTAL (B)	13696.18	75946.19
Profit/Loss Before Tax	-167467.18	-56299.66
Provision for Taxation	0	0
Adjustment of taxation for Earlier Years	4.24	-113.93
Profit/Loss After Tax	-167471.42	-56185.73
APPROPRIATIONS		
(a) Interim dividends paid during the year	0	0
(b) Final dividend paid	0	0
(c) Transfer to any Reserves or Other Accounts (to be specified)	0	0
(d) Transfer to Unclaimed Policyholders Funds	616.69	663.90
Balance of profit/ loss brought forward from last year	-462758.15	-405908.52
Balance carried forward to Balance Sheet	-630846.24	-462758.15

KEY ANALYTICAL RATIOS			
As per the definitions given in the IRDA Circular No. IRDA/F&A/UCIR/F&A/231/10/2012 dated October 5, 2012 and Corrigendum ref IRDA/F&A/UCIR/F&A/126/07/2013 dated July 3, 2013			
Sl. No.	Particulars	For the Period ended on 31.03.2022 (Audited)	For the Period ended on 31.03.2021 (Audited)
1	Gross Direct Premium Growth Rate	-7.82%	-7.36%
2	Gross Direct Premium to Net Worth Ratio	4.75	24.71
3	Growth Rate of Net Worth	379.16%	126.21%
4	Net Retention Ratio	88.62%	87.06%
5	Net Commission Ratio	6.85%	7.65%
6	Expense of Management to Gross Direct Premium Ratio	28.70%	31.78%
7	Expenses of Management to Net written Premium Ratio	29.95%	35.66%
8	Net Incurred Claims to Net Earned Premium	104.21%	86.23%
9	Claims paid to claims provisions	0.00%	0.00%
10	Combined Ratio	134.16%	121.05%
11	Investment income ratio	8.40%	10.44%
12	Technical Reserves to net premium ratio	2.14	2.04
13	Underwriting balance ratio	-0.34	-0.25
14	Operation Profit Ratio	-12.78%	-1.16%
15	Liquid Assets to liabilities ratio	0.30	0.15
16	Net earning ratio	-13.79%	-4.44%
17	Return on net worth ratio	-60.88%	-97.86%
18	Available Solvency argin Ratio to Required Solvency Margin Ratio	0.63*	0.29%
19	NPA Ratio		
	Gross NPA Ratio	1.00%	1.13%
	Net NPA Ratio	-	0.00%
20	Debt Equity Ratio	0.33	1.56
21	Debt Service Coverage Ratio	-21.41	-6.53
22	Interest Service Coverage Ratio	-21.41	-6.53
23	Earnings per share	-2.94	-1.44
24	Book value per share	2.93	1.01

Notes: - 1, Net worth definition to include Head office capital/Assigned Capital for Reinsurance branch
*With Forbearance, Solvency is 0.62

EXTRACT OF THE AUDITED FINANCIAL RESULTS FOR THE YEAR ENDED 31ST MARCH, 2022
(Regulation 52(b), read with Regulation 52(4), of the SEBI (LODR) Regulations, 2015)

Sl. No.	Particulars	(Amount in Rs.Thousands)				
		Three months ended		Year ended		
		March 31, 2022	December 31, 2021	March 31, 2022	March 31, 2021	
		Audited	Reviewed	Audited	Audited	
1	Total Income from Operations	-8,756,483	-887,448	-1,989,505	-16,204,438	1,616,937
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	-9,956,801	-980,172	-7,024,823	-16,746,718	-5,629,966
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	-9,956,801	-980,172	-7,024,823	-16,746,718	-5,629,966
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	-9,956,801	-980,596	-7,013,473	-16,747,142	-5,618,573
5	Total Comprehensive Income for the period [Comprising Profit/(Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	-9,956,801	-980,596	-7,013,473	-16,747,142	-5,618,573
6	Paid up Equity Share Capital	93,750,000	56,750,000	56,750,000	93,750,000	56,750,000
7	Reserves (excluding Revaluation Reserve)	153,003	79,966	156,456	153,003	156,456
8	Securities Premium Account	NIL	NIL	NIL	NIL	NIL
9	Net worth	27,510,144	91,900	5,741,337	27,510,144	5,741,337
10	Paid up Debt Capital / Outstanding Debt	8,950,000	8,950,000	8,950,000	8,950,000	8,950,000
11	Outstanding Redeemable Preference Shares	NIL	NIL	NIL	NIL	NIL
12	Debt Equity Ratio	0.33	97.39	1.56	0.33	1.56
13	Earnings Per Share (of Rs. 10/- each) (for continuing and discontinued operations) -					
	1. Basic :	-1.75	-6.17	-1.79	-2.94	-1.44
	2. Diluted :	-1.75	-6.17	-1.79	-2.94	-1.44
14	Capital Redemption Reserve	NIL	NIL	NIL	NIL	NIL
15	Debenture Redemption Reserve	NIL	NIL	NIL	NIL	NIL
16	Debt Service Coverage Ratio	-53.03	-4.20	-12.13	-21.41	-6.53
17	Interest Service Coverage Ratio	-53.03	-4.20	-12.13	-21.41	-6.53

Notes: The above is an extract of the detailed format of financial results filed with the stock exchange under Regulation 52 of SEBI (LODR) Regulations, 2015. The full format of the financial results are available on the website of the Company (<https://nationalinsurance.nic.co.in>) and on the website of National Stock Exchange (www.nseindia.com) & Bombay Stock Exchange (www.bseindia.com)
For the other line items referred in Regulation 52(4) of SEBI (LODR) Regulations, 2015, pertinent disclosures have been made to the Stock Exchange(s) and can be accessed on their websites.
The above audited financial results have been reviewed by the Audit Committee and approved by the Board of Directors at their meeting held on 8th June, 2022.

For National Insurance Company Limited
Sd/-
Sushita Gupta
Chairman-cum-Managing Director
PUN, 0865560

Place: Kolkata
Date: 8th June, 2022